

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

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O.A. No. 1595/88

Date of decision 14-1-1993

Sh.P.N.Sharma

....

Applicant

V/s

U.O.I. & Ors.

.....

Respondents

CORAM

The Hon'ble Member Sh.I.K.Rasgotra, Member(A))

For the Applicant

....

For the Respondents

.....

None for the either party.

JUDGMENT(ORAL)

(Delivered by Sh.I.K.Rasgotra, Member(A))

Petitioner Sh.P.N.Sharma and others

numbering 303 have prayed for direction to the

respondents to extend the order of payment of

Overtime wages by taking into consideration the

amount of interim relief together with the pay,

and further extend the benefit of the order passed

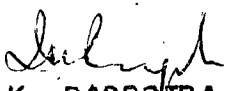
by the Hon'ble Tribunal of Madras in OA No.608/86.

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Respondents in their counter affidavit

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filed by Sh.H.K.Narula, Deputy General Manager(A)  
have submitted that all the employees of the factory  
including applicants have been paid their dues on  
account of Overtime duly taking into the consideration  
the interim relief. This position seems to also find  
support in the fact that none is present on behalf  
of the petitioners, as they have been provided the  
relief prayed for. This D.A. is, therefore, dismissed  
as infructuous. No costs.

  
(I.K. RASGOTRA )  
MEMBER (A)

SKU